

**APPENDIX-IV (See rule 8(1))
POSSESSION NOTICE
(For Immovable Property)**

Whereas,
The undersigned being the Authorized Officer of ART HOUSING FINANCE (INDIA) LIMITED [CIN NO. U65999DL2013PLC255432] under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s).

The borrower having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken Physical possession of the properties described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the Act read with Rule 6 of the said rules on the dates mentioned against each account.

The borrower(s) in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of ART Housing Finance (India) Limited for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Asset.

S. No.	Loan agreement No./ Name of the Borrower/ Co-Borrower/Guarantor	Demand Notice Date & Amount	Date of possession taken	Description of the properties mortgaged
1.	LNSNP06918-190004862 RAJESH & SURESH DEVI	30.06.2021 For Rs. 16,40,654/-	29.09.2022	PROPERTY BEING KHEWAT NO. 1559/1478, KHATONI NO. 1781, KHASRA NO. 178/5/1, SITUATED IN REVENUE ESTATE OF GOHANA, SHIV COLONY GOHANA, SONIPAT HARYANA,
2.	LNSNP06918-190006475 SATISH & SEEMA	02.12.2021 For Rs. 10,93,458/-	30.09.2022	PROPERTY MEASURING 85 SQ. YDS COMPRISED KILLA NO. 1778/13/1, WARD NO.4 SHIV COLONY, ANAJ MANDI, GOHANA MANDI, SONEPAT, HARYANA 131301.

DATE : 01.10.2022
PLACE: GOHANA SONIPAT

AUTHORISED OFFICER
ART HOUSING FINANCE (INDIA) LIMITED

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SMARTERING INFRATECH PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of corporate debtor	SMARTERING INFRATECH PRIVATE LIMITED (formerly known as Palmtech Electronics Private Limited)
2. Date of incorporation of corporate debtor	23/06/2003
3. Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32109DL2003PTC121038
5. Address of the registered office and principal office (if any) of corporate debtor	15A/5 W E AKAROL BAGH NEW DELHI DL 110005
6. Insolvency commencement date in respect of corporate debtor	Date of Order is 29/09/2022 (Copy of order received via email dated-30/09/2022)
7. Estimated date of closure of insolvency resolution process	28/03/2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Prassan Navin Kumar Sinha- IBI/IFA-002/IP-N01197/2021-2022/13971
9. Address and e-mail of the interim resolution professional, as registered with the Board	F-242B Third Floor, Mangal Bazar, AWP Public School, Laxmi Nagar, East Delhi, New Delhi-110092 Email: cprassan@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	KRS Legal, Level-4, Delta Cinema Building, Asaf Ali Road, Delhi 110002. email id-cprassan@gmail.com
11. Last date for submission of claims	14/10/2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not ascertained
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not ascertained
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As given in Column 10 above.

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the SMARTERING INFRATECH PRIVATE LIMITED on 29/09/2022 (email copy of order received on 30/09/2022).

The creditors of SMARTERING INFRATECH PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 14/10/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

PRASSAN NAVIN KUMAR SINHA
Date: 01/10/2022
Place: New Delhi
Interim Resolution Professional
IBBI/IFA-002/IP-N01197/2021-2022/13971

Particulars of the Resolution	members Voted	Votes	Nos of shares	%	No. of shares	%
ORDINARY BUSINESS Ordinary Resolution No.1(a) & (b) To consider and adopt the Standalone & Consolidated Audited Financial Results for the Financial Year ended March 31,2022 together with the reports of Directors and Auditors thereon	212	212	17292942	100	90	0.00
Ordinary Resolution No.2* To appoint a Director in place of Smt. Arti Gupta(DIN:00023237), Joint Managing Director, who in terms of Clause 60(e) of Articles of Association, retires by rotation and being eligible, offers herself for re-appointment	203	203	1554917	100	90	0.00
Ordinary Resolution No.3 To re-appoint M/s Jagdish Chand & Co, Chartered Accountants (Firm Regd No000129N) as Statutory Auditors of the company for second term of consecutive 5(five) Years and to fix their remuneration;(Ordinary Resolution)	212	212	17292942	100	90	0.00
SPECIAL BUSINESS Special Resolution No.4* Re-appointment of Sh. Rajiv Gupta (DIN:00022964), Chairman & Managing Director & CEO, and payment of remuneration	203	203	1554917	100	90	0.00
Special Resolution No.5* Re-appointment of Smt. Arti Gupta (DIN:00023237), Joint Managing Director and payment of remuneration	203	203	1554917	100	90	0.00
Special Resolution No.6* Re-appointment of Sh. Arun Mitter (DIN:00022941) Executive Director and payment of remuneration	203	203	1554917	100	90	0.00
Special Resolution No.7 Re-appointment of Sh. Karun Pratap Hoon (DIN:05202566), Non Executive Independent Director	212	212	17292942	100	90	0.00
Ordinary Resolution No.8* To approve Related Party Transaction (including Material related Party Transaction) entered or to be entered into with Ram Prakash & Co Pvt Ltd	203	203	1554917	100	90	0.00
Ordinary Resolution No.9* To approve Related Party Transaction (including Material related Party Transaction) to be entered into with India Lease Development Ltd	203	203	1554917	100	90	0.00
Ordinary Resolution No.10* To approve Related Party Transaction (including Material related Party Transaction) to be entered into with Jayabharat Credit Ltd	203	203	1554917	100	90	0.00
Ordinary Resolution No.11* To approve Related Party Transaction (including Material related Party Transaction) to be entered into with Bahubali Services Limited	203	203	1554917	100	90	0.00
Special Resolution No.12 Company's contribution to Bonafide and Charitable Funds, etc	212	212	17292942	100	90	0.00

Note : *Related Parties are abstained from voting on Resolution No. 2, 4, 5, 6, 8, 9, 10 & 11 respectively of the Notice of 92nd Annual General Meeting of the company

The Annual General Meeting was held on September 28, 2022 at New Delhi, the Chairperson of the Meeting declared the above results stating that the resolutions from 1 to 12 as set out in the Notice dated August 10, 2022 have been unanimously passed by the shareholders. The Results of the Meeting along with the Scrutinizer's Report has been submitted to the Stock Exchanges and posted on the website of the company, www.mgfintd.com & on the websites of BSE & NSE.

for THE MOTOR & GENERAL FINANCE LIMITED

Sd/-

(M.K. MADAN)

VP & CS & COMPLIANCE OFFICER

ACS-2951



Place: New Delhi

Date: September 30, 2022

Prassan Sinha

New Delhi

Public Notice

General public is hereby informed that Mr. Anil Suri and Mrs. Neena Suri are the owners of Entire Ground Floor without roof rights, on property Bearing No. L-5, on Plot No. 5, area measuring 516.2 sq. yds., in L-Block, situated in the revenue estate of Village Basaldarapur and colony known as Rajouri Garden, New Delhi ("said property") vide Sale Deed dated 22.05.2019 Regd. No. 5719 to be financed by Anand Rathi Global Finance Limited.

If any person has any claim on the aforesaid property, then kindly contact the undersigned along with original property documents, within 7 days from date of this notice on below address, failing which, it will be assumed that there are no claims or issues in respect of the aforesaid property.

Dated This 02nd day of October, 2022. Place: Delhi Adv. Prashant Rawat (Mob)9958450315

**FORM NO. 5
DEBTS RECOVERY TRIBUNAL**

600/1, University Road, Near Hanuman Setu Mandir, Lucknow
(Areas of Jurisdiction : Part of Uttar Pradesh)
Summons for filing Reply & Appearance by Publication
O.A. No. 487/2022 Date: 27.09.2022
(Summons to defendant under Section 19(4) of the Recovery of Debts Due to banks and Financial Institution Act 1993 read with rules 12 and 13 of the Debts Recovery Tribunal procedure Rules 1993)

UNION BANK OF INDIA.....APPLICANT

VERSUS
M/S DESIRE ENTERPRISES & OTHERS.....DEFENDANTS

1. M/s Desire Enterprises, a Proprietorship concern situated at B-131, Green Avenue, Hoshiyarpur, Sector 71, Gutam Budh Nagar, Noida, U.P.- 201301. (Summons to be served through its Proprietor Mrs. Meenakshi Menon, i.e. Defendant No. 2).
2. Mrs. Meenakshi Menon (Prop. of M/s Desire Enterprises) W/o Mr. Sagar Menon R/o B-131, Green Avenue, Hoshiyarpur, Sector 71, Gutam Budh Nagar, Noida, U.P.- 201301.
3. Mr. Sagar Menon S/o Shri Poovanthala Gopalan R/o B-131, Green Avenue, Hoshiyarpur, Sector 71, Gutam Budh Nagar, Noida, U.P.- 201301.

In the above noted application, you are required to file reply in Paper Book form in Two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 29.11.2022 before Hon'ble Presiding officer at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Registrar
Debts Recovery Tribunal, Lucknow

**SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKE HOLDERS OF JANTA MEALS PRIVATE LIMITED

1. NAME OF CORPORATE PERSON	JANTA MEALS PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	13/09/2013
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	RCC, Delhi
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U55200HR2013PTC050384
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Sohna Road, Islamabad Gurgaon Gurgaon HR 122001
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	29 th SEPTEMBER 2022
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr Pawan Kumar Agrawal REGISTERED ADDRESS AND CORRESPONDING ADDRESS WITH IBSI: Ground Floor, L-2/37A, Exta Square, GDA, Kalkaji South Delhi New Delhi, National Capital Territory of Delhi-110019. E-mail: ip@copplegal.com ; Ph: +919971761073 Membership No: IP-P00852 Reg No: IBSI/PA-001/PP-P00852/2017-2018/11435 Correspondence Address: 40/55, First Floor, Chittaranjan Park, New Delhi - 110019
8. LAST DATE FOR SUBMISSION OF CLAIMS	29 th October 2022

Notice is hereby given that the M/s Janta Meals Private Limited (**the Company**) has commenced voluntary liquidation on 29th September 2022. The stakeholders of the Company are hereby called upon to submit a proof of their claims, on or before 29th October 2022, to the liquidator at the address mentioned against item 7 above.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-
MR. Pawan Kumar Agrawal
Insolvency Professional
Date: 30.09.2022
Place: Delhi
Reg No: IBSI/PA-001/PP-P00852/2017-2018/11435

पंजाब नैशनल बैंक  **punjab national bank**
...भरोसे का प्रतीक! ...the name you can BANK upon!

Branch Office : Circle Sastra Center, Haldwani (823400), Uttarakhand, Ph. 9557611888, E-Mail : cs8234@pnb.co.in

DEMAND NOTICE (60 Days Notice to Borrowers/Guarantors)

NOTICE UNDER SECTION 13(2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

All the borrowers/guarantors/co-obligants mentioned herein below are notified that loan(s) availed by them from Punjab National Bank is/are NPA/s. The demand notice u/s 13(2) of the SARFAESI Act, 2002 sent through Registered Post/Courier have been received/ returned undelivered. We indicate our intention of taking possession of secured securities whose brief are mentioned below as per section 13(4) of Act in case of their failure to pay the amount mentioned along with future interest and charges within 60 days. The borrower's/guarantor's attention is invited to the provision of Sub Section (8) of Section-13 of the Act, in respect of time available to redeem the secured assets.

Sr. No.	Name & Address of Borrower/ Guarantor	Description of Mortgage Securities	Outstanding Amount
1.	1. M/S RUDRA INDUSTRIES (Borrower) Proprietor- Smt. Harjeet Kaur W/o Sh. Amrit Pal Singh, Add: B-328, Awas Vikas, Ward No. 20, Rudrapur, U S Nagar Uttarakhand -263153. Business Add:- Khasra No 160, Anand Vihar Colony, Fulsunga, Rudrapur, U S Nagar, Uttarakhand.	Hypothecation of Stocks, Book debts, Machinery & Other Assets created out of the Bank Finance Present & Future. Ownership : M/S RUDRA INDUSTRIES	₹ 17,17,391.42 (Rupees Seventeen Lakh Seventeen Thousand Three Hundred Ninety One & Paise Forty Two only) + interest & other charges w.e.f 01.09.2022 Date of NPA 29.01.2022 Date of Demand Notice 20.09.2022
2.	1. M/S SHREE SIDHI VINAYAK INDUSTRIES (Borrower) Proprietor- Sh. Prabhat Kumar S/o Sh. Awadh Bihari Prasad Add: H. No. MIG 333, Ward No. 19, Awas Vikas, Rudrapur U S Nagar-263153 Business Add:- Jai Nagar No. 4 Rudrapur Udham Singh Nagar	Hypothecation of Stocks, Book debts, Machinery & Other Assets created out of the Bank Finance Present & Future. Ownership : M/S SHREE SIDHI VINAYAK INDUSTRIES	₹ 21,49,777.82 (Rupees Twenty One Lakh Forty Nine Thousand Seven Hundred Seventy Seven & Paise Eighty Two only) + interest & other charges w.e.f 01.09.2022 Date of NPA 13.12.2021 Date of Demand Notice 20.09.2022
3.	1. M/s Baba Neem Karoli Traders (Borrower) Proprietor Mr. Mayank Rathore, Add: Gali No-1, Narayan Colony Rudrapur, Udham Singh Nagar Uttarakhand-244712 2. Mr. Bholanath Rathore S/o Late Sh. HARI RAM (Guarantor / Mortgagor), Add: Ward No. 02, Lane No. 02, Narayan Colony, Rudrapur, Tehsil Rudrapur District Udham Singh Nagar.	EM of IP situated at Village Dibdiba, Pargana Bilaspur, Tehsil- Bilaspur, District - Rampur, Uttar Pradesh, Chak No. 235, Khasra No. 9 Min, 17 Min & 18 Min, Bhumidhari Land recorded under class one ka, portion of house of A-55, Area admeasuring of sold IP is 15'x30' Ft i.e. 41.81 Sq. Mtr. Bounded On-East- Plot No - Part of Plot No A-55 Sh Vikas Kumar, West-Plot No A-56, North- Rasta 18 Ft South- Sharda Colony. Ownership : Sh. Bholanath Rathore S/o Late Sh. Hari Ram Rathore.	₹ 17,84,779.00 (Rupees Seventeen Lakh Eighty Four Thousand Seven Hundred Seventy Nine only) + interest & other charges w.e.f 01.09.2022 Date of NPA 02.05.2022 Date of Demand Notice 20.09.2022

Please take notice that in terms of section 13(13) of the said Act, you shall not, after receipt of this notice, transfer by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured assets above referred to, without prior written consent of the Bank. You are also put on notice that any contravention of this statutory injunction/restraint, as provided under the said Act, is an offence. If for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited/remitted with/to the Bank. You will have to render proper account of such realization/income. The borrowers/guarantors are advised to collect undelivered original notice(s) addressed to them from our concern Branch and pay the amount outstanding with interest and their costs within 60 days from the date of this publication to void further action under the Act.

Date : 02.10.2022 Place : Haldwani, Distt. Nainital Authorised Officer

MGF THE MOTOR & GENERAL FINANCE LIMITED

Regd Office: MGF House, 4/17-B, Asaf Ali Road, New Delhi-110002.
Phones: 23272216-18, 23276872, Fax No.: 23274606
E-mail: mgftid@hotmail.com Website: <http://www.mgftid.com>
CIN No.: L74899DL1930PLC000208

E-VOTING RESULTS OF 92nd ANNUAL GENERAL MEETING

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Companies (Management and Administration) Rules, 2014 and in compliance with Regulation 44 of SEBI (LODR) Regulations, 2015, entered with Stock Exchanges, the company had conducted the process of electronic voting (e-voting) on all the 12 resolutions stated in the Notice dated August 10, 2022, for convening the Annual General Meeting on Wednesday, the September 28, 2022 through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"). The Company had offered the e-voting facility through CDSL to all the Members of the Company as on the "Cut Off" date i.e. September 20, 2022 to cast their vote electronically during the e-voting period from Sunday, the September 25, 2022 starts at 9.a.m. to Tuesday, the September 27, 2022 ends at 5.p.m. The company had also provided voting facility to its members during the AGM who could not cast their votes prior to AGM. Ms. Anjali Yadav, Proprietor of M/s. Anjali Yadav & Associates, (FCS No.6628, CP No.7257) Practising Company Secretaries has been appointed as Scrutinizer for conducting the e-voting process and for the e-voting results, as per her reported dated September 29, 2022 is as follows:-

No. of	Total valid	Votes in favour	Votes against
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प्रपत्र ए
सार्वजनिक उद्घोषणा

[भारत दिवाला तथा दिवालिया मंडल (कोर्पोरेट क्रेडिटर्स के लिए दिवाला प्रस्ताव प्रक्रिया) विनियम, 2016 के विनियम 6 के अंतर्गत]

स्मार्टरिंग इन्फ्राटेक प्राइवेट लिमिटेड के क्रेडिटर्स के ध्यानार्थ

संबंधित विवरण	
1. कोर्पोरेट प्रशासक का नाम	स्मार्टरिंग इन्फ्राटेक प्राइवेट लिमिटेड (पूर्व में फाल्कन इलेक्ट्रॉनिक्स प्राइवेट लिमिटेड लिखित)
2. कोर्पोरेट प्रशासक के नियुक्त की तिथि	23.6.2023
3. यह प्राधिकरण किसके अंतर्गत कोर्पोरेट प्रशासक नियमित/पंजीकृत है	कम्पनी रजिस्ट्रार-दिल्ली
4. कोर्पोरेट प्रशासक/कोर्पोरेट प्रशासक का लिमिटेड लाइसेंस/कोर्पोरेट प्रशासक का लिमिटेड लाइसेंस/कोर्पोरेट प्रशासक का लिमिटेड लाइसेंस संख्या	U32109DL2003PTC121038
5. कोर्पोरेट प्रशासक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	15/5, इम्प्यूरी करील बाग, नई दिल्ली-110005
6. कोर्पोरेट प्रशासक के संदर्भ में दिवालिया आरंभ होने की तिथि	आरंभ की तिथि 29.09.2022 है (ईमेल द्वारा अंतर्गत को प्रेषित 30.9.2022 को प्राप्त हुई)
7. दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमति तिथि	28.3.2023
8. अंतरिम प्रस्ताव प्रक्रिया का नाम, पंजीकरण संख्या, को अंतिम प्रस्ताव प्रक्रिया के रूप में कार्यरत है	प्रस्ताव नवीन कुमार सिन्हा IBB/PA-002/IP-N01197/2021-2022/13971
9. शोध में क्या पंजीकृत अंतरिम प्रस्ताव प्रक्रिया का पता एवं ईमेल:	एन-242बी, वीएस ताल, मंगल बाजार, एनडी-110092 स्कूल, सभरी नगर, पूर्वी दिल्ली, नई दिल्ली-110092 ईमेल: csprassan@gmail.com
10. अंतरिम प्रस्ताव प्रक्रिया के साथ पत्राचार के लिये प्रयुक्त होने वाला पता तथा ईमेल	के.एस.एस. लोड, मेकल-4, डिवायट सिटी, आरएम अजी रोड, दिल्ली-110002 ईमेल आईडी- cirpsmartering@gmail.com
11. धार्य जमा करने की अंतिम तिथि	14.10.2022
12. क्रेडिटर्स का धार्य करे को, पत्रा 21 को उप पत्रा (6ए) के अंतर्गत (बी) के अंतर्गत, अंतरिम प्रस्ताव प्रक्रिया द्वारा सुनिश्चित किया गया	सुनिश्चित नहीं
13. किसी धार्य में क्रेडिटर्स के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिये पहचान किये गये इन्फॉर्मेशन प्रक्रिया का नाम (प्रत्येक धार्य से तीन नाम)	सुनिश्चित नहीं
14. (क) संबंधित उप पत्रा (ख) प्राधिकृत प्रतिनिधियों का विवरण उपलब्ध है	वेब लिंक: https://www.ibbi.gov.in/home/downloads भौतिक पता: नैया कि ऊपर कॉलम 10 में दर्शाया गया है।

पत्रा द्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिनियम, नई दिल्ली धार्य में 29.9.2022 (आरंभ की ईमेल को 30.9.2022 को प्राप्त हुई) को स्मार्टरिंग इन्फ्राटेक प्राइवेट लिमिटेड के संदर्भ में कोर्पोरेट इन्फॉर्मेशन प्रस्ताव प्रक्रिया शुरू करने का आदेश दिया है। एतद्वारा को स्मार्टरिंग इन्फ्राटेक प्राइवेट लिमिटेड के क्रेडिटर्स को सूचित किया जाता है कि कोर्पोरेट नं. 10 में उल्लिखित उप पत्रा अंतरिम प्रस्ताव प्रक्रिया के पास 14.10.2022 को या उसके पूर्व प्रस्ताव के साथ जमा करने वाले जमा करें।

फाइनेंसियल क्रेडिटर्स केवल इलेक्ट्रॉनिक पद्धति से ही प्रस्ताव के साथ अपने धार्य जमा कर सकते हैं। अन्य धार्य क्रेडिटर्स व्यक्तिगत, डाक द्वारा अपना इलेक्ट्रॉनिक माध्यम से प्रस्ताव के साथ अपने धार्य जमा कर सकते हैं। प्रिडिक्ट सं. 12 के साथ पत्रा सूचनाएं किसी धार्य से संबंधित किसी क्रेडिटर्स प्रपत्र सीए में धार्य के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिये (वर्न लिस्ट कर) प्रिडिक्ट सं. 13 के साथ सूचनाएं तीन इन्फॉर्मेशन प्रक्रिया के संदर्भ में प्राधिकृत प्रतिनिधि को अपनी संस्था को उल्लिखित। धार्य का गंतव्य अथवा धार्य जमा करने पर देवित किया जा सकता है।

अंतरिम प्रस्ताव कर्मी का नाम एवं इन्फॉर्मेशन प्रस्ताव नवीन कुमार सिन्हा कोर्पोरेट प्रशासक कर्मी तिथि: 1.10.2022 स्थान: नई दिल्ली IBB/PA-002/IP-N01197/2021-2022/13971

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मांग सूचना (कर्जदारों/जमानतदारों/बंधककर्ताओं को 60 दिवसीय सूचना)

वित्तीय आस्तियों का प्रतिभूतिकरण और पुर्नगठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम (SARFAESI Act) 2002 की धारा 13(2) के अंतर्गत जारी नोटिस के सम्बन्ध में निम्नलिखित ऋणियों एवं जमानतियों द्वारा पंजाब नैशनल बैंक की निम्नलिखित शाखाओं से लिया गया ऋण अनर्जक आरिस्त है। वित्तीय आस्तियों का प्रतिभूतिकरण और पुर्नगठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम (SARFAESI Act) 2002 की धारा 13(2) के अंतर्गत बैंक द्वारा पंजीकृत/कोरियर डाक द्वारा प्रेषित डिमाण्ड नोटिस बैंक शाखा में वापस आ गए हैं। यदि ऋणी/जमानतियों द्वारा बैंक की उपरोक्त अवरोध राशि का भुगतान 60 दिन के अन्दर बैंक को नहीं किया जाता है तो बैंक उक्त में उल्लिखित भूमि-भवन का कब्जा सेवशन 13(4) के अन्तर्गत लेने के लिए बाध्य होगा। बकाएदार/जमानतकर्ता (ओं) का ध्यान सुरक्षित परिसम्पत्तियों के मोचन के सम्बन्ध में अधिनियम की धारा-13 की उप-धारा (8) के प्रावधान में दिये गये समय के सम्बन्ध में आमंत्रित किया जाता है।

क्र. सं.	बकायेदार/जमानतदार का नाम व पता	अचल परिसम्पत्तियों का विवरण	बकाया धनराशि
1. (078110)	1. मैसर्स रुद्रा इण्डस्ट्रीज (कर्जदार), प्रोपराइटर श्रीमती हरजीत कौर पत्नी श्री अमृत पाल सिंह, पता : बी-328 आवास विकास, यार्ड नं. 20, रुद्रपुर, उधमसिंह नगर, उत्तराखण्ड - 263153 व्यापारिक पता : खसरा नं. 160, आनन्द विहार कॉलोनी, फुलसुंगा, रुद्रपुर जिला उधमसिंह नगर, उत्तराखण्ड।	दृष्टिबंधक स्टॉक एवं सभी प्रकार की प्राप्तियां एवं बैंक ऋण के द्वारा बनायी गयी सभी सम्पत्तियां। सम्पत्ति स्वामी : मैसर्स रुद्रा इण्डस्ट्रीज	₹ 17,17,391.42 (सर्वे सतह ताल सतह हज़ार तीन सौ इय्याने एवं पैंसे इय्याने केवल) + अनुपयुक्त बाज़ दिनांक 01.09.2022 से + अन्य खर्च एनपीए की तिथि 29.01.2022 डिमांड नोटिस की तिथि 20.09.2022
2. (078110)	1. मैसर्स श्री सिद्धि विनायक इण्डस्ट्रीज (कर्जदार), प्रोपराइटर श्री प्रभात कुमार पुत्र श्री अवध विहारी प्रसाद, पता - मकान नं. एमआईजी 333, यार्ड नं. 19, आवास विकास, रुद्रपुर, जिला उधमसिंह नगर-263153 व्यापारिक पता - जय नगर नं. 4, रुद्रपुर, जिला उधमसिंह नगर।	दृष्टिबंधक स्टॉक एवं सभी प्रकार की प्राप्तियां एवं बैंक ऋण के द्वारा बनायी गयी सभी सम्पत्तियां। सम्पत्ति स्वामी : मैसर्स श्री सिद्धि विनायक इण्डस्ट्रीज	₹ 21,49,777.82 (सर्वे इक्कीस ताल उन्वात हज़ार सात सौ सतह एवं पैंसे इय्याने केवल) + अनुपयुक्त बाज़ दिनांक 01.09.2022 से + अन्य खर्च एनपीए की तिथि 13.12.2021 डिमांड नोटिस की तिथि 20.09.2022
3. (772400)	1. मैसर्स बाबा नीम करौली ट्रेडर्स (कर्जदार), प्रोपराइटर श्री मयंक राठौर पता - गली नं. 1, नारायण कॉलोनी, रुद्रपुर, उधमसिंह नगर, उत्तराखण्ड - 244712 2. श्री भोलेनाथ राठौर पुत्र स्व. श्री हरि राम (जमानती/बंधककर्ता), पता-यार्ड नं. 02, नारायण कॉलोनी, तहसील रुद्रपुर, उधमसिंह नगर, उत्तराखण्ड - 244712	बंधक अचल सम्पत्ति के सभी भाग व हिस्से जो कि चक नं. 235, खसरा नं. 9 मिन एवं 18 मिन, ग्राम डिबडिबा, परगना विलासपुर, जिला रामपुर में स्थित है। सम्पत्ति भूमिधारी क्लास वन क के अन्तर्गत दर्ज भूमि है, मकान नं. ए-55 का हिस्सा है, क्षेत्रफल 15 फीट X 30 फीट या 41.81 वर्ग मीटर। सीमाएं - पूरब में श्री विकास कुमार का प्लॉट नं. ए-55 का हिस्सा, पश्चिम में प्लॉट नं. ए-56, उत्तर में 18 फीट चौड़ा रास्ता, दक्षिण में शारदा कॉलोनी। सम्पत्ति स्वामी - श्री भोलेनाथ राठौर पुत्र स्व. श्री हरि राम राठौर।	₹ 17,84,779.00 (सर्वे सतह ताल घेरासी हज़ार सात सौ उन्नीस केवल) + अनुपयुक्त बाज़ दिनांक 01.09.2022 से + अन्य खर्च एनपीए की तिथि 02.05.2022 डिमांड नोटिस की तिथि 20.09.2022

कृपया ध्यान दें कि उक्त एक्ट की धारा 13(13) के अनुसार इस नोटिस के प्राप्ति के उपरान्त उपरोक्त सम्पत्ति को बैंक की पूर्ण लिखित सहमती के बिना किसी व्यक्ति या संस्था को आप विक्रय, लीज या अन्यथा (सामान्य प्रक्रिया के अलावा) हस्तांतरित नहीं करेंगे। आपको यह भी नोटिस दिया जाता है कि इस वैधानिक निषेधाज्ञा/प्रतिबन्ध का कोई भी उल्लंघन, उपरोक्त अधिनियम के अनुसार एक अपराध है। यदि किसी कारण से सामान्य प्रक्रिया में बंधक सम्पत्ति विक्रय की जाती है या लीज पर दी जाती है तो बिक्री/लीज के द्वारा प्राप्त की गयी आय बैंक के पास जमा/प्रेषित की जायेगी। ऋणी एवं जमानतियों को सूचित किया जाता है कि बैंक की सम्बन्धित शाखा में स्वयं उपस्थित हो 13(2) के अन्तर्गत प्रेषित डिमाण्ड नोटिस प्राप्त कर इस नोटिस के प्रकाशन की तिथि के 60 दिन के भीतर अवरोध राशि का भुगतान सुनिश्चित करें ताकि उक्त अधिनियम के अन्तर्गत अग्रिम कार्यवाही से बच सकें।

दिनांक : 02.10.2022 स्थान : हल्द्वानी, जिला नैनीताल प्राधिकृत अधिकारी

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